

**SHRI JYOTIRMOY BOSU:** We had given ample notice. Sir, it is a serious lapse on their part. What is the total rent they are paying per annum and who has ascertained the rental value—municipality or the local SDO?

**SHRI S. MOHAN KUMARAMAN-GALAM:** So far as I am aware all these valuations have been done—both in relation to purchase as well as purchase of another building as well as in relation to rent—by both the civil engineer of the N.C.D.C. as well as by the PWD of the State Government. It is based on their advice that the decision had been taken.

**SHRI JYOTIRMOY BOSU:** Sir, we want to know from the hon. Minister what is the total rent they are paying per annum.

**MR. SPEAKER:** That is not in the main question.

**SHRI S. MOHAN KUMARAMAN-GALAM:** I have made it quite clear that there has been a slip up on our part and I have stated during the answer that I will get the information as early as possible. No question was asked on rent but I do not want to take refuge under that. I only say that I apologise to the hon. Member for not being able to furnish the information. As soon as it is available it will be given to them.

**SHRI A. P. SHARMA:** The Government has taken over the coal mines of Chanchani. May I know whether this building where the Office is located is also the property of the coal mine that has been taken over or whether it is a private property separate to that of the coal mine?

**SHRI S. MOHAN KUMARAMAN-GALAM:** The building which we have rented is not covered by the provisions of the Coking Coal Nationalisa-

tion Act. The definition under that Act as adopted by Parliament does not cover this building.

**SHRI INDRAJIT GUPTA:** It does not come under the definition of Coking Coal Nationalisation Act but subsequently the non-Coking coal mines have also been taken over. Is Mr. Chanchani connected with non-coking coal mines?

**SHRI S. MOHAN KUMARAMAN-GALAM:** This particular building has not been taken over by the Coal Mines Authority but by the Bharat Coking Coal Company. This was taken on rent before the Ordinance was passed. After the Ordinance was passed I do not know what is the position. If the hon. Member wants to have that information we will furnish the same.

भारत में पाकिस्तानी युद्धबन्दी

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\* 351. श्री नवल किशोर शर्मा :

श्री जोगेन्द्र झा :

क्या रक्षा मन्त्री यह बताने की कृपा करेंगे कि :

(क) इस समय भारत में कितने पाकिस्तानी सैनिक और सशस्त्र युद्धबन्दी हैं; और

(ख) इनमें अधिकारियों, सैनिकों तथा कर्मचारियों की प्रत्येक-प्रत्येक संख्या कितनी है ?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) and

(b) A statement is laid on the Table of the House

*Statement*

(a) Prisoners of War (Pakistan Military & Para Military personnel)	73,864
Civilians . . . .	16,515
(b) (i) Prisoners of War	
Officers . . . .	1,887
Junior Commissioned Officers and equivalent	2,733
Other Ranks . . . .	68,450
Non Combatants Enrolled	794
	73,864
(ii) Civil Employees	
Police . . . .	4,849
Civil Government Employees	912
Civilians working with Army, Navy and Air Force	1,457
Pak International Airways	177
	7,395

श्री नवल किशोर शर्मा : अध्यक्ष महोदय, पाकिस्तान के युद्धबन्दी जो भारत के कैम्पों में हैं इनको रिहा करने के सम्बन्ध में अन्तरराष्ट्रीय दबाव पड़ सकते हैं। हाल में अमेरिका द्वारा विद्युत्ताम से हटने के बाद . . . . (ध्वजवाचन) . . . बड़ा रेडीबैंट प्रश्न है . . . . (ध्वजवाचन) . . . मैं तो सिर्फ यह चाहता हूँ कि दबाव में न आए। दबाव में आप नहीं आये यह एम्बोरेस आप दें क्योंकि अमेरिका ने पाकिस्तान को हथियार देना शुरू किया है और ऐसा लगता है कि पाकिस्तान की अन्तरराष्ट्रीय गतिविधियाँ इस बारे में बढ़ सकती हैं, इसलिए मैं मन्त्री महोदय से यह विश्वास और यह एम्बोरेस चाहता हूँ कि दबाव में आकर युद्धबन्दियों को नहीं छोड़ेंगे क्योंकि इससे हमारे राष्ट्र को खतरा पैदा हो सकता है।

श्री बिद्या चरण शुक्ल : यह तो अध्यक्ष महोदय, प्रश्न उठना ही नहीं। हम लोग कभी दबाव में आकर कोई काम करने ही नहीं। और इस मामले में दबाव का कोई प्रश्न ही नहीं उठता है। यह सवाल पूछना ही उचित नहीं है।

अध्यक्ष महोदय : वह एम्बोरेस मांग रहे हैं, क्वेश्चन नहीं।

रक्षा मंत्री (श्री जगजीवन राम) : क्वेश्चन धावर में एम्बोरेस नहीं दिया जाता, सूचना दी जाती है।

श्री नवल किशोर शर्मा : युद्धबन्दियों पर अब तक भारत सरकार कितना खर्चा कर चुकी है और मासिक खर्चा इन युद्धबन्दियों पर प्रति व्यक्ति कितना है ?

अध्यक्ष महोदय : यह तो आपने प्रश्न पूछा नहीं था . . . .

श्री बिद्या चरण शुक्ल : यह सूचना अध्यक्ष महोदय, पहले हम लोग दे चुके हैं।

श्री यश महोदय : जब मिनिस्टर ही तैयार हैं जबाब देने के लिए तो मे क्या कर सकता हूँ ? आप जबाब दीजिए, मैं सप्लीमेंट्री रोकूंगा नहीं।

श्री बिद्या चरण शुक्ल : मैंने कल अध्यक्ष महोदय, कि इसके बारे में हम जबाब इसी सदन में दे चुके हैं। इस वक्त हमारे पास आकड़े नहीं हैं कि प्रत्येक युद्धबन्दी पर कितना खर्च पड़ता है। आप चाहे तो वह फिर से हम दे सकते हैं।

श्री अरविन्द नेताम : मैं मन्त्री महोदय से जानना चाहूंगा कि असीनिक युद्धबन्दियों से भारतीय नागरिकों की संख्या कितनी है ? . . . (ध्वजवाचन) . . . मेरे पास प्रमाण हैं।

अध्यक्ष महोदय आपने प्रश्न देखा ?  
उस में है ?

"the number of Pak soldiers and Pak civilians held as Prisoners of War...."

तो फिर उसमें भारत के नागरिक कैसे था गए ?

श्री अरविन्द नेताम : उस समय के पूर्वोपाकिस्तान में हमारे यहाँ के भारतीय नागरिक जो अपने रिश्तेदारों से मिलने वहाँ गए थे या छोटी मोटी नौकरी करने गए थे और उनको पकड़ लिया गया था, उनके नाम उममें हैं .. (व्यवधान) ..

श्री जगजीवन राम : इसमें कोई भारतीय नागरिक नहीं है। जो पाकिस्तान में थे, पहले भारतीय रहे होंगे। लेकिन उनकी सिटिजेनशिप पाकिस्तान की थी। इसलिए यह कहना कि इसमें कोई भारतीय नागरिक है भ्रान्ति पैदा करता है।

**SHRI MOHANRAJ KALINGARAYAR:** In reply to a previous question, the Minister said that according to the Geneva Convention, if any POW who is seriously sick or seriously wounded would be repatriated to his respective country. Well, I want to know from the Minister whether if a POW escape and is seriously wounded in the process, will he also be included in the repatriation or whether he will be retained?

**SHRI VIDYA CHARAN SHUKLA:** I answered this question earlier. Again, I will repeat the answer. In case, according to medical experts, they are judged as very serious cases which merit repatriation, they would surely be repatriated.

Now, I have got the figures about the expenditure that has been incurred. About Rs 13 crores have been spent on the POWs up to January, 1973.

**SHRI INDER J. MALHOTRA:** May I know whether all the POWs who were captured on the western front have been repatriated and exchanged for our own soldiers?

**SHRI VIDYA CHARAN SHUKLA:** Yes, Sir.

**SHRI DINESH CHANDRA GO-SWAMI:** Considering the fact that we are spending a huge sum of money and it is causing a heavy financial and other burdens, and considering the fact that the Bangladesh election is over, may I know whether any measures would be taken for the repatriation of those soldiers who had at least nothing to do with the work of war criminals?

**SHRI VIDYA CHARAN SHUKLA:** This is a very peculiar question. It does not arise out of this question, firstly.

श्री कृष्णचन्द बर्मा : हमारे माननीय मन्त्री जी का ध्यान आज के समाचार-पत्रों की ओर गया होगा। कल हमारे विदेश मन्त्री महोदय ने राज्य सभा में एक वक्तव्य दिया था कि अमरीका पाकिस्तान को हथियार सप्लाई कर रहा है। मैं उसी सन्दर्भ में मन्त्री महोदय से जानना चाहता हूँ कि भारत सरकार के पास जो पाकिस्तानी युद्धबन्दी हैं उनको छोड़ने के बारे में हमारा जो पहला स्टेप था, क्या उस स्टेप में परिवर्तन हुआ है ? यदि हुआ है तो वह क्या है ?

श्री विद्या चरण शुक्ल : कोई परिवर्तन नहीं हुआ है।

**SHRI G. VISWANATHAN:** According to the Minister's statement, apart from the 73,000 odd military and paramilitary personnel, there are about 7,000 civilians also detained in the POW camps. I want to know from the Minister whether the Government is considering to repatriate the civilians considering the huge cost of maintenance.

**SHRI VIDYA CHARAN SHUKLA:** In all these questions we will have to consult the Bangladesh Government and only after obtaining their concurrence we can take any decision in these matters.

**SHRI G. VISWANATHAN:** I asked whether the Government is considering. Are they considering it or not? Let them answer the question. Let them say.

**SHRI JAGJIVAN RAM:** This is a continuous process. The House is aware that we have repatriated some numbers of civilian detenus, and in this also we keep the consultations with the Bangladesh Government. Therefore, it is a continuous process.

**SHRI VASANT SATHE:** One last question.

**SHRI JYOTIRMOY BOSU:** Government has not spelt it out.

**MR. SPEAKER:** I think that is enough for this question. Mr. Indrajit Gupta.

**SHRI INDRAJIT GUPTA:** Sir, the position regarding the POWs has been made clear many times; that is, without the concurrence of Bangladesh Government, the question of their release cannot be settled. But I would like to know, pursuing a little the question asked by my friend Shri Viswanathan just now with regard to these 7,000 odd civilian employees, whether in their case it can be said that, like the military personnel, they had also surrendered to the joint command of the Indian and Bangladesh forces. That is not the position; they are not military personnel who surrendered to a joint command. They happened to be there and they have been captured. Therefore, I would like to know from him, in view of the great anxiety which is being caused by the detention in West Pakistan of a large number of civilians who are Indians particularly Bengalees

whether any proposal has been put or any attempt has been made to see whether these Pakistani civilian employees at least can be exchanged for a corresponding number of at least Bengalee civilians who have been illegally detained in West Pakistan.

**SHRI JAGJIVAN RAM:** The House is aware that there are nearly 500,000 civilians of Bangladesh in West Pakistan and we have a small number of civilian employees and other civilians who have been kept here. The House should not forget that in these matters we cannot take unilateral action without the consultation and concurrence of the Bangladesh Government. So long as a large number of civilian citizens of Bangladesh are more or less in concentration camps in West Pakistan this question should not arise.

**SHRI SAMAR GUHA:** In view of the fact that Pakistan has unleashed an international propaganda in regard to the release of the POWs of Pakistan held in India and in view of the Minister's statement a few days before that India is spending more on Pakistani POWs than we ourselves spend on our armed forces, I want to know if this is a fact and if so the details thereof and whether this fact has been communicated to the international world and whether the amount spent on Pakistani prisoners of war will be realised from Pakistan at the time of their release?

**SHRI JAGJIVAN RAM:** It is for you, Sir, to say whether it does arise out of this.

**MR. SPEAKER:** That is why I did not like this to be pursued further.

**SHRI SAMAR GUHA:** So many questions arise out of this, but not my question!

**MR. SPEAKER:** I have seen the original question; I think this does not arise out of it. Next question.